

**MINISTRY OF COMMUNICATIONS AND
INFORMATION TECHNOLOGY
(SANCHAR AUR SOOCHANA PRAUDYOGIKI MANTRALAYA)**

**A. DEPARTMENT OF TELECOMMUNICATIONS
(DOOR SANCHAR VIBHAG)**

1. Policy, Licensing and Coordination matters relating to telegraphs, telephones, wireless, data, facsimile and telematic services and other like forms of communications.
2. International cooperation in matters connected with telecommunications including matters relating to all international bodies dealing with telecommunications such as International Telecommunication Union (ITU), its Radio Regulation Board (RRB), Radio Communication Sector (ITU-R), Telecommunication Standardization Sector (ITU-T), Development Sector (ITU-D), International Telecommunication Satellite Organization (INTELSAT), International Mobile Satellite Organization (INMARSAT), Asia Pacific Telecommunication (APT).
3. Promotion of standardization, research and development in telecommunications.
4. Promotion of private investment in Telecommunications.
5. Financial assistance for the furtherance of research and study in telecommunications technology and for building up adequately trained manpower for telecom programme, including :-
 - (a) assistance to institutions, assistance to scientific institutions and to universities for advanced scientific study and research; and
 - (b) grant of scholarships to students in educational institutions and other forms of financial aid to individuals including those going abroad for studies in the field of telecommunications.
6. Telecom Commission.
7. Telecom Regulatory Authority of India.
8. Telecom Disputes Settlement and Appellate Tribunal.
9. Administration of laws with respect to any of the matters specified in this list, namely:-
 - (a) The Indian Telegraph Act, 1885 (13 of 1885);

- (b) The Indian Wireless Telegraphy Act, 1933 (17 of 1933); and
 - (c) The Telecom Regulatory Authority of India Act, 1997 (24 of 1997).
- 10. Indian Telephone Industries Limited.
- 11. Post disinvestment matters relating to M/s Hindustan Teleprinters Limited.
- 12. Bharat Sanchar Nigam Limited.
- 13. Mahanagar Telephone Nigam Limited
- 14. Telecommunication Consultants (India) Limited.
- 15. All matters relating to Centre for Development of Telematics (C-DOT).
- 16. Residual work relating to the erstwhile Department of Telecom Services and Department of Telecom Operations, including matters relating to-
 - (a) cadre control functions of Group 'A' and other categories of personnel till their absorption in Bharat Sanchar Nigam Limited; and
 - (b) administration and payment of terminal benefits.
- 17. Execution works, purchase and acquisition of land debitible to the Capital Budget pertaining to telecommunications.